

**COURT-I**

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 37 OF 2016 &  
IA NO. 93 OF 2016**

**Dated: 22<sup>nd</sup> August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T.Munikrishnaiah, Technical Member**

**In the matter of :**

**M/s. Lalpur Wind Energy Pvt. Ltd. ...Appellant(s)  
Vs.  
Karnataka Power Transmission Corporation Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Nishant Kumar  
Mr. Matrugupta Mishra

Counsel for the Respondent(s) : Ms. Pankhuri Bhardwaj for R-1 to R-3

**ORDER**

The counsel of respondent requests two weeks' time to file counter affidavit. He may file the same on or before 06.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed within two weeks after serving copy on the other side.

List the matter on **20.09.2016.**

**(T.Munikrishnaiah)  
Technical Member**

mk/kt

**(Justice Ranjana P. Desai)  
Chairperson**